

(2024) 12 UK CK 0093

Uttarakhand High Court

Case No: Third Bail Application No. 72 Of 2024

Anuj

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

Date of Decision: Dec. 31, 2024

Acts Referred:

- Indian Penal Code, 1860 - Section 120B, 452, 504, 506

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Pooran Singh Rawat, Siddhartha Bisht

Final Decision: Dismissed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.863 of 2021, under Sections 452, 504, 506 & 120-B IPC, Police Station Kotwali Manglor, District

Haridwar, Uttarakhand. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. This is the third bail application of the applicant. The first bail application was rejected on 17.04.2023 on merits and the second bail application was also rejected on 21.06.2024.

4. This Court is of the view that there is no new ground to enlarge the applicant on bail.

5. The third bail application is rejected.